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हैं भीर एक स्थायी काउंमेल रांची न्य।य-पीठ के लिए हैं।

तीन स्थायी काउंसेली मे से, एक (श्री भाफताब मालम) ग्रत्पमंख्यक समु-दाय के है।

उच्च न्यायालयों के न्यायाधीमा की नियक्ति स्नार पद की शर्त भारत के संविधान के अनुच्छेद 217 द्वारा शासित है । किसी अधिवक्ता को इस प्रकार नियुक्त न किए जाने से, यदि वह अन्यथा उच्च न्यायालय के न्यायाधाश के पद पर नियुक्त किए जाने के मोध्य हो तो उक्त पद पर नियुक्त किए जाने के लिए उस पर विचार किए जाने का वर्जन नहीं होता

Rharati Samachar

- 13. DR. BAPU KALDATE: Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether it is a fact that the news-agency 'Samachar Bharati' obtained a certificate to function as a 'Public Limited Company';
- (b) if so, since when and what are the names of the members of its Board of Directors:
- (c) whether Government have received complaints regarding irregular functioning and violation of statutory provisions of the Company Law by 'Samachar Bharati';
- (d) whether any action has been taken against the 'Samachar Bharati'
- (e) if so what are the details thereof?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) Yes, Sir. M/s Samachar Bharati, which was registered on 23-7-1962 as a public company limited by shares and licensed under Section 25 of the Companies Act, 1956, was issued the business commencement certificate pursuant to Section

149(3) of the said Act on 19-9-1962. As per latest Annual Return made upt_0 29-1-1983 filed by the company with the Registrar of Companies, the Board of Directors of the company consists of: --

Dr. L. M. Singhvi Shri A. K. Jain Shri Sachidanand Vatsayan Shri Shanker Dayal Singh Shri Sri Kant Verma Shri Ramesh Chandra Jain Dr. Hari Vanch Ray Bachchan Shri Tapeshwar Singh Shri Shardool Vikram Gupta Shri R. C. Bharadwai Shri Shanker Rao Londhi (exofficio)

Shri Ghan-Shyam Pankaj

- (c) Yes, Sir.
- (d) and (e) The complaints referred to in (c) above are still under examination by the Registrar of Companies, Delhi, and no action has yet been taken against the company. Action, if any warranted under law, would be taken after the examination as aforesaid, is concluded.

Differential of Salary paid to ployees of Samachar Bharati

- 14. DR. BAPU KALDATE: the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) what is the total amount paid to 'Samachar Bharati' news-agency by way of differential of salary to the employees as a result of commitment made by Government up-todate:
- (b) whether Government have received utilisation certificate of such amounts duly authorised by concerned authorities; and
- (c) what are the names of the employees who were entitled for have salary differential but left 'Samachar Bharati' after 1978 and whether the payment regarding these